

AWARD

BEFORE LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,
Legal Services Authorities Act, 1987, (Central Act)]

BENCH NO. 02

Case No. W.P.(S). No. 2760/ 2017

- 1. Petitioner/ Appellant:- Sogen Horo
- Versus
- 2. Respondent/O.P.(s):- The State of Jharkhand

Present:-

Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**

Name of Advocate Member:- **Ms. Vandana Singh, Advocate**

AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that Mr. Rajesh Kumar, G.P-V
undertakes that the entire amount of leave encashment will
be deposited in the account of the petitioner within a
period of one week.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Sogen Horo

Petitioner/ Plaintiff/Appellant

Rajesh Kumar

Respondent/O.P.

Sd/-
 (Dr. S.N. Pathak, J.)
 True Copy
Punit
 Secretary/ Sr. P.A./P.A.
 22/09/2017



(Seal of the Committee)

Vandana Singh
 Sign. of Advocate Member